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IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

WP-19260-2025

BEFORE  
HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
ACTING CHIEF JUSTICE

&  
HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 19<sup>th</sup> OF JUNE, 2025

WRIT PETITION No. 19260 of 2025

*S. V. ENTERPRISES*

*Versus*

*MADHYA PRADESH STATE MINING COOPERATION*

.....  
Appearance:

*Shri Vipin Yadav - Advocate for petitioner.*

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ORDER

*Per. Sanjeev Sachdeva, Acting Chief Justice*

Petitioner impugns order passed by the Executive Court from which proceedings under Article 227 of the Constitution of India would be maintainable and not proceedings under Article 226.

On the oral prayer of the petitioner, petition is converted to a Miscellaneous Petition under Article 227 of the Constitution of India.

Let the petitioner incorporate the necessary amendment in the petition within one weeks.

The Registry shall, thereafter register this petition as a Miscellaneous Petition and list before the Roster Bench.

The present writ petition is accordingly disposed of.

Copy of this order be placed in the Miscellaneous Petition.

(SANJEEV SACHDEVA)  
ACTING CHIEF JUSTICE

(VINAY SARAF)  
JUDGE